

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1053(PB)/2020

IN THE MATTER OF:

Citron Strategies Pvt. Ltd.
v.
Leading Hotels Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr Himanshu Satija, Adv and Mr Anirudh
Bhatia Adv.

ORDER

The Petitioner is directed to issue notice to the Respondent/s and to file proof of service by next date of hearing.

Both sides are directed to file their written submissions (preferably not more than two pages) by next date of hearing.

List the matter for hearing on **01.12.2020**.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)